

violation of all norms of pricing; and

(c) if so, the steps proposed to be taken or have been taken to hold the price hike of tyres?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) According to the information supplied by the Automotive Tyre Manufacturers' Association, tyre companies have increased the prices of various categories of tyres in November—December, 1990 between 3 to 7.5% to absorb the increase in production cost of tyres due to increase in the prices of various raw materials.

(b) and (c). There is no statutory control over the prices of automotive tyres. However, the Govt. have placed specified categories of truck and bus tyres under O.G.L. at a reduced rate of duty for import by bulk consumers to keep a check on prices of these tyres. To encourage creation of fresh capacity for the manufacture of automotive tyres and tubes, the industry has been exempted from licensing under the Industries (Development & Regulation) Act, and the application of Sections 21 & 22 of the MRTP Act. Govt. have also ensured maximisation of tyre production through continuous monitoring and regular interaction with the Industry.

[*Translation*]

#### **Development of Small Scale Industries**

473. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether any proposal is under consideration for the development of small scale industries;

(b) if so, the details thereof; and

(c) the steps being taken to check the

exploitation of small scale industries by large and multinational companies?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b). One of the major aspects of the Government's industrial policy is towards the development of small scale industries with a view, inter alia, to maximise employment opportunities. The support measures include provision of institutional support, and a package of incentives and concessions like concessional finance, excise benefits, marketing support through reservation of items for exclusive production and reservation of items for purchase from small scale sector under Central Government's Store Purchase Programme, machinery on hire-purchase, technical consultancy services, testing facilities, common facility services, provision of industrial accommodation and other infrastructural facilities. These measures are reviewed from time to time.

(c) To check the exploitation of small scale industries by large and multinational companies, a proviso exists in the definition of Small Scale Industrial Undertaking that no such undertaking shall be a subsidiary of, or owned or controlled by any other undertaking. State/UT Govts. have been instructed to de-register any registered SSI unit found to be not in conformity with the above mentioned proviso in the definition.

In so far as items reserved for exclusive production in small scale sector are concerned, violation of the policy is punishable under Section 24 of the Industries (Development & Regulation) Act, 1951 vide Section 4 of the Amending Act of 1984.

#### **Broadcasting capacity Expansion of Mithila (Dharbhanga) Station**

474. SHRI BHOGENDRA JHA: Will the PRIME MINISTER be pleased to state:

(a) whether there has been continuous demand to increase the broadcasting capacity of Mithila (Darbhanga) Station of AIR and to increase broadcasting time in Maithili and broadcasting of news in Maithili; and

(b) if so, Government's response thereto and the steps contemplated to fulfil this long standing demand?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) There is no proposal at present to augment the power of the transmitter at Darbhanga or to increase the broadcast time for Maithili programmes.

[English]

#### **Creation of Additional Jobs**

475. SHRI PARASRAM BHARDWAJ:  
SHRI HARISH PAL:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have recently announced a major programme to facilitate generation of additional three million jobs for educated unemployed in the private sector by 1994-95; if so, the details thereof;

(b) whether Government have also set up a high level committee to formulate the action plan; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (c). In September, 1990, Government announced a proposed plan of

action to create employment opportunities for the educated unemployed with the objective of creating three million additional jobs by 1994-95 through training; apprenticeship training and promotion of entrepreneurship and self-employment. Details are being finalised. A High Level Committee of Secretaries on Employment is also a part of this process of finalisation.

#### **Bomb-Blast at Sitamarhi**

476. SHRI PRAKASH KOKO BRAHMBHATT: Will the PRIME MINISTER be pleased to state:

(a) whether any incident of bomb blast occurred on 25th November, 1990 at the public meeting of the former Prime Minister, Shri V.P. Singh at Sitamarhi in Bihar; and

(b) if so, whether any inquiry has been conducted into the incident and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) A crude country made bomb was thrown from the west corner of the ground approximately 150 feet from the Rostrum when the cascade of Shri V.P. Singh, former Prime Minister was moving out after a meeting at the Laxmi Krishna High School Maidan at Sitamarhi, Bihar on 25.11.90. One person was killed and 28 persons sustained injuries.

(b) DG(P) Bihar has asked a senior officer to make a detailed enquiry. Nine persons were taken into custody in connection with the incident.

#### **Growth Centres in Karnataka**

477. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the PRIME MINISTER be pleased to state: